

DIVISION BENCH

ITEM NO.107

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CA NO.06/2023 & CA NO.20/2023 IN APPEAL No.02/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 2nd May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	NAVELI DECOR PRIVATE LIMITED V/S ROC
UNDER SECTION	252(3)OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Vikas Agarwal, Proxy for : *For the Appellant/ Applicant*
Sh. Anand Bajpai, Adv

Sh. P.P. Rai, Proxy for : *For the Res. in both applications*
Sh. Kundan Rai, Adv.

Sh. Krishna Dev Vyas, Adv. : *For the ROC*

Sh. Gaurav Mahajan, Sr. S.C. : *For the I.T. Deptt.*

ORDER

APPEAL No.02/ALD/2023

Ld. Counsels representing the parties are present.

- 1.** Ld. Proxy Counsel, Sh. Vikas Agarwal representing the Appellant is present through VC and states that the learned arguing counsel, Sh. Anand Bajpai is not well today, and therefore seeks an adjournment.
- 2.** It is pointed out by the Ld. Counsel representing the ROC that on the previous date, the time was sought for filing the rejoinder.
- 3.** Let the rejoinder be filed on or before the next date of hearing by serving an advance copy to the opposite sides.

-Sd-

-Sd-

CA NO.06/2023 & CA NO.20/2023

1. In both these applications, the notices were issued to the non-applicant/ respondents. The reply is still to be filed by the non-applicant/ respondents i.e. the ICICI Bank Ltd. and others. It is pointed out by the Ld. Counsel representing the Bank that the copy of the said applications has not been received.
2. The Ld. Counsel representing the Appellant is directed to supply the copy of the same within a period of three days to the Ld. Counsel representing the Bank.
3. The matter is adjourned for further hearing on 13th June, 2024.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

2nd May, 2024

Kavya Prakash Srivastava
(Stenographer)